

## NOTICE INVITING TENDER



### HIGH COURT OF ANDHRA PRADESH AMARAVATI

Nelapadu, Amaravati, Guntur District - 520022

e-mail-cpc-ap@aij.gov.in

**ROC No.152/2019-CPS**

Date:-09/11/2020.

**Sub: Tender for Procurement of 1KVA UPS for the use of Hon'ble Judges and Registrars.**

High Court of Andhra Pradesh at Amaravati, invites sealed tenders from reputed Original Equipment Manufacturers (OEM) /Authorized dealer, for Procurement of 1KVA UPS for the use of Hon'ble Judges and Registrars.

All interested tenderers are requested to upload and send their sealed quotation as per technical specifications in **Annexure – I (a)**, and format of compliance statement in **Annexure-I(b)** and for general terms & conditions, and instructions to bidders etc. please refer **Annexure- II**. For price bid as per **Annexure-III (under two bid system)**

Tender will be accepted by **26/11/2020 upto 04:00 PM.**

Detailed descriptions of the item and instructions for submitting your offer can be downloaded from official website **of e-procurement portal**. However, a crossed Demand Draft of **Rs.1,000/- [Rupees one thousand only](Non-refundable)** towards Tender Fee in favour of the **Registrar, (Administration), High Court of Andhra Pradesh at Amaravati** payable at Nelapadu, Guntur District should be submitted in a separate sealed envelope along with your quotation.

The proposals must be sent in two separate sealed envelopes (Technical Bid and Price Bid) duly subscribed with Reference number and Tender Notice details as appended hereunder:-

**Tender for Procurement of 1KVA UPS for High Court of Andhra Pradesh**

**TENDER REF NO: - ROC No.152/2019-CPS, DATED 09.11.2020,  
LAST DATE FOR SUBMISSION. UPTO. 26/11/2020 at 04:00 P.M.**

To,  
The Registrar  
(IT-CUM-CPC)  
High Court of Andhra Pradesh

From:M/s \_\_\_\_\_  
Address: \_\_\_\_\_  
ContactNo.: \_\_\_\_\_  
e-mail ID : \_\_\_\_\_

The price bid will be opened only of those firms, who will be found technically qualified after evaluation of their technical bids. **The bids will be opened on 27/11/2020 at 11:00 AM**, in the Chambers of Registrar (IT-cum-CPC), in the presence of the Bidders or their authorized representative who wish to be present.

Vendor/Bidder

A. K. S. 9/11

Registrar (Judicial)  
I/c. Registrar (IT-cum-CPC)  
High Court of AP, Amaravati

Registrar (Information Technology-cum  
Central Project Coordinator)  
High Court of Andhra Pradesh

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**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

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**NOTICE INVING TENDER (NIT)**

NIT No: **ROC No.152/2019-CPS**/dated:09/11/2020

Tender for supply and installation of 1KVA UPS for the use of Hon'ble Judges and Registrars are invited from the Vendors/Manufacturers (OEM)/Authorized Dealers registered with Government of Andhra Pradesh.

1)	Name of the item	:	Supply and Installation of 1KVA UPS for the use of the Hon'ble Judges and Registrars
2)	Estimate contract value of work put to tender	:	
3)	Period of completion of supply and installation	:	Within 15 (Fifteen) days from the date of Purchase Order.
4)	Form of contract / class of Vendor Eligible	:	LS should be either a manufacturer (or) an authorized dealer for Supply and Installation of 1KVA UPS for the use of the Hon'ble Judges and Registrars.
5)	a. E.M.D to be paid in the shape of crossed demand drafts in favour of The Registrar (Administration) High Court of Andhra Pradesh, Amaravati shall be obtained from nationalized Bank or any scheduled Commercial Bank, at 5% of the bid amount and;  b. Bid document fee	:  :	  Rs. _____/-  Rs. 1000/-
6)	Date and time for receipt of tenders		
7)	Down load start date of tender document	:	10.11.2020 – 10.00 AM
8)	Down load end date of tender document	:	26.11.2020 – 02.00 PM
9)	Last date and time for submission of tenders	:	26.11.2020 – 04.00 PM
10)	Date and time of opening of tenders Technical Bid		27.11.2020 at 11.00 AM
11)	Date and time of opening of tenders Price bid		28.11.2020 at 11:00 AM

Vendor/Bidder

  
Registrar (Judicial)  
I/c. Registrar (IT-cum-CPC)  
High Court of AP, Amaravati


Registrar (Information Technology-cum  
Central Project Coordinator)  
High Court of Andhra Pradesh

2. (a) 'The bidders need to contact the Assistant Registrar, High Court of Andhra Pradesh at Nelapadu for information on 'eProcurement.
- (b) 'The bidders need to register on the electronic procurement market place of Government of A.P., i.e., <http://tender.apecurement.gov.in> on registration on the eProcurement market place they will be provided with a user ID and password by the system using which they can submit their bids online.
- (c) Charges payable to M/s Vupadhi Techno Services Pvt. Ltd: (eProcurement Portal). The bidder shall mandatorily pay the transaction fee as applicable to M/s Vupadhi Techno Services Pvt. Ltd: eProcurement through the electronic payment gateway.

Charges payable to APTS:

- (d) Corpus fund charges towards 'e' procurement services at 0.04% of estimate contract value with a cap of Rs.10,000/ for all works with estimated contract value up to Rs.50.00 Crores and Rs. 25,000/- for works with estimated contract value above Rs. 50.00 Crores from successful bidder payable in the shape of DD drawn in favour of Managing Director, APTS, Vijayawada payable at Vijayawada at the time of concluding formal agreement.

Vendor/Bidder

  
Registrar (Judicial)  
I/c. Registrar (IT-cum-CPC)  
High Court of AP, Amaravati

Registrar (Information Technology-cum  
Central Project Coordinator)  
High Court of Andhra Pradesh

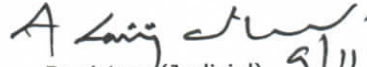


**Annexure – I (b)**  
**FORMAT OF COMPLIANCE STATEMENT**

1 KVA UPS Specifications	Compliance to Tender specification whether yes or no (if yes indicate the page no and Put a Flag also highlight the matching specification)	Remarks
<b>01</b>	<b>02</b>	<b>03</b>

\* The compliance certificate along with the page no indication (i.e. required specification[s] and availability of the page in the entire tender documents by flagging or giving page Nos must be submitted with the bid for evaluation. Firm not submitting the model/specification[s] and their details availability in the bid documents by flagging/page no may not be considered for evaluation.

Vendor/Bidder

  
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SI.No.	Particular	Qty	Rate in Rs.
1	Vide Separate Sheet at Page No.13.	Approximately 25 Nos. (Twenty Five)	

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**Annexure - II**

**NOTE: The bid documents are not transferable and the firm's seal and signature of the authorized official must appear on all papers and envelopes submitted.**


**INSTRUCTIONS TO BIDDERS****Two/Double Bids: -**

**01.** In case of two-bid system, tenders will have to be submitted in TWO PARTS i.e. (a) **Technical Bid** and (b) **Price Bid**, in two separate properly sealed covers indicating the type of Bid; and both these covers will have to be again put in to a single sealed cover. Also the address of the firm submitting the tender and the officer, to whom the tender is addressed, must appear distinctly on both the inner sealed covers, indicating also TECHNICAL BID / PRICE BID as may be applicable.

**02. In the part relating to Technical Bid, the OEM/Vendor must provide the followings: -**

- a) Authorization Certificates, Details of the technical features of the offered Equipment vis-à-vis specification as per Annexure -I;
- b) Standard Technical literature on each of the items offered; the article on offer should conform to standard quality, specification and test of manufacturer;
- c) List of reputed organizations/Institutions, where similar orders have been executed (copies of the purchase/work order will have to be enclosed). The OEM should attach a self-declaration stating that he is not banned / debarred from working with any Central Government / PSU / State Govt. of India / Any other Govt. Agencies or any Institute of National / International importance.
- d) GST Registration Certificates
- e) Copy of PAN must be submitted of FIRM / Bidder along with the Technical Bid;
- f) **Banker's details** of tendering FIRM / Bidder should be clearly mentioned;
- g) Details of nature and maximum period of **Warranty** offered by the OEM/Bidder;
- h) A copy of the Price bid, ***WITHOUT MENTIONING THE PRICES***, will have to be provided as part of the Technical Bid document.

Vendor/Bidder


  
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High Court of Andhra Pradesh

**03. In the part relating to Price Bid, the OEM must provide the following: -**

- (a) Quantity, basic price (against item-wise details of specifications of each of the offered items);
- (b) Prices of each of the optional accessories, as required by specifications and may be relevant for offered Equipment, will have to be specifically stated in the quotation:
- (c) Central / Sales Tax/ GST (as percentage of basic price + packing & forwarding charges if any)
- (d) Installation & commissioning charge (including Service Tax), to be shown item-wise extra, if any.
- (e) Freight & insurance charges, if any.

Vendor/Bidder

  
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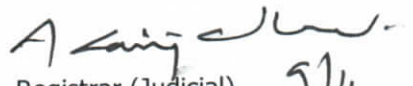
Registrar (Information Technology-cum  
Central Project Coordinator)  
High Court of Andhra Pradesh



**Terms & Conditions: -**

01. **Rates:** Rates quoted should be on Freight On Road (F.O.R) High Court of Andhra Pradesh at Amaravati, on Door Delivery basis mentioning all taxes/break-up separately.
02. **Validity:** Quoted rates must valid for 180 days.
03. **Warranty/Guarantee:** The material must be quoted with a minimum comprehensive Warranty / Guarantee period of Thirty Six (36) months after the date of delivery and acceptance at final destination. After sales service and contact details of resource person for this should be mentioned.
04. **Delivery:** Unless otherwise stated delivery of goods at High Court of Andhra Pradesh, At Amaravati, will have to be maximum within 30 days from the date of receipt of the Purchase Order. All aspects of safe delivery including transportation shall be the responsibility of the OEM / Bidder.
05. **Printed conditions of supply of the firm, if any, will not be binding onus.**
06. **Late and delayed Tenders:** Late and delayed tender will not be considered. In case any unscheduled holiday occurs on prescribed closing/opening date the next working day shall be the prescribed date of closing/opening.
07. **Ground for Rejection of Tender:** The tender(s) are liable to be rejected if the fore going conditions are not complied with. The tender should be completed in all respects and duly signed wherever required. Incomplete and unsigned offer will not be accepted.
08. **Payment Terms:** -100% payment against invoice will be released after receiving of stores in good order and condition and successful installation and commissioning duly certified by the concern authority by deducting performance guarantee or bidder has to furnish Bang Guarantee (BG) i.e., 10% of the bill amount.
10. **TDS** as applicable will be deducted from bill.

Vendor/Bidder

  
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Registrar (Information Technology-cum  
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High Court of Andhra Pradesh

11. **Liquidated Damage:** If a firm accepts an order and fails to execute the order in full as per the terms and conditions stipulated therein, it will be open to HIGH COURT to recover liquidated damages from the firm at the rate of 1% per week of the order value subject to a maximum of 10% of the order value. It will also be open to HIGH COURT alternatively, to arrange procurement of the required stores from any other source at the risk and expense of the firm, which accepted the order but failed to execute the order according to stipulated agreed upon.

12. **Termination for default:** Default is said to have occurred: -

(a) If the supplier fails to deliver any or all of the services within the time period(s) specified in the purchase order or any extension thereof granted by High Court of Andhra Pradesh at Amaravati.

(b) If the supplier fails to perform any other obligation(s) under the contract

(c) If the bidders, in either of the above circumstances, does not take remedial steps within a period of 30 days after receipt of the default notice from HIGH COURT (or takes longer period in spite of what HIGH COURT may authorize in writing), HIGH COURT may terminate the contract / purchase order in completely or in part. In addition to above, HIGH COURT may at its discretion also take the following actions: HIGH COURT may procure, upon such terms and in such manner, as it deems appropriate, goods similar to the undelivered items/products and the defaulting supplier shall be liable to compensate HIGH COURT for any extra expenditure involved towards goods and services to complete the scope of.

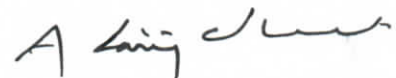
**13. Applicable Law:**

(a) The contract shall be governed by the laws and procedures established by State/Central, within the framework of applicable legislation and enactment made from time to time concerning such commercial dealings/processing.

(b) All disputes are subject to exclusive jurisdiction of Competent Court and Forum in the State of Andhra Pradesh, India only.

(c) Any dispute arising out of this purchase shall be referred to the Registrar General High Court of Andhra Pradesh at Amaravati, and if either of the parties hereto is dissatisfied with the decision, the dispute shall be referred to the decision of an Arbitrator, who should be acceptable to both the parties, to be appointed by the Registrar General, High Court of Andhra Pradesh, Amaravati. The decision of such Arbitrator shall be final and binding on both the parties.

Vendor/Bidder




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High Court of Andhra Pradesh

14. The acceptance of the quotation will rest solely with the Registrar (IT-cum-CPC), High Court of Andhra Pradesh at Amaravati, who in the interest of the HIGH COURT is not bound to accept the lowest quotation and reserves the right to himself to reject or partially accept any or all the quotations received without assigning any reason or reasons.
15. **Important:** -The Registrar (IT-cum-CPC) may accept or reject any or all the bids in part or in full without assigning any reason or reasons and doesn't bind himself to accept the lower bid. The HIGH COURT at its discretion may change the quantity / upgrade the criteria/ drop any item or thereof at any time before placing the Purchase Order.
16. **The bidders shall quote Inverter and Battery as one unit rate inclusive of both the items.**

Vendor/Bidder

  
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High Court of AP, Amaravati

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High Court of Andhra Pradesh



**Annexure – III**  
**TENDER FORMAT FOR PRICE BID**

**ROC No.152/2019-CPS**

**Date:09.11.2020.**

SI No.	Description of Item & Model	Quantity	Unit Price	Sales Tax	Total Price

Delivery Mode: Freight On Road (F.O.R) Nelapadu, Amaravati, Guntur District-AP.

Total bid price should be inclusive of GST, Freight On Road (F.O.R) High Court of Andhra Pradesh at Amaravati for the above quoted items is Rs.....

Delivery Period:

Packaging & Freight etc.,

Validity Date: Minimum 180 days from the date of opening of tender. Any other terms and conditions.

Place:

Date:

Signature:\_\_\_\_\_

Name:\_\_\_\_\_

Business Address:\_\_\_\_\_

Email\_\_\_\_\_

Contact No:\_\_\_\_\_

Affix Rubber Stamp

**For Any Enquiry**


**Please Contact:**

The Assistant Registrar

Computer Section, High Court of AP

Email: [arcomputersec.aphc@aij.gov.in](mailto:arcomputersec.aphc@aij.gov.in)

Vendor/Bidder

  
 Registrar (Judicial)  
 I/c. Registrar (IT-cum-CPC)  
 High Court of AP, Amaravati

Registrar (Information Technology-cum  
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 High Court of Andhra Pradesh



**ANNEXURE – I (a)****DETAILED SPECIFICATIONS FOR 1 KVA UPS**

S.No	Feature	Specification Required	Specification of proposed item along with Part Code, Qty. & Description if any (Partcode details must be provided if available)	Compliance (Complied/Higher/Lower)	Reference for proof of compliance (Required docs to be uploaded along with technical bid)
1	Make	<<Specify>>			
2	Model	<<Specify>>			
3	Capacity	1 KVA Offline			
4	Technology	MOSFET			
5	Input Voltage Range	Wide range from 100V to 300VAC Local Dependent			
6	Frequency Range	50 / 60 Hz +/- 10 Hz Auto Sensing			
7	Phase	Single Phase with Ground			
8	Power Factor	Active Power Factor Correction >0.60			
	Inverter Efficiency	60%			
	Output				
10	Voltage	230V - 245V			
11	Voltage Battery Mode	230VAC +/- 10%			
12	Frequency	50/60 Hz +/- 0.1%			
13	Output Waveform	Sine wave			
14	Crest Factor	03:01			
15	Power Factor	0.6			
17	Battery Backup Time	30 Min to 40 Min			
18	Battery Type	Battery Type: Sealed maintenance free lead acid BLRA			
19	Recharge time	6 to 8 Hours to 90% after complete discharge			
20	DC Start	Yes			
21	Alarm & Protection	Audible, Low battery, over load, Short Circuit & Fault Conditions			
22	Cold start	Should be available			
23	Audible Alarm	Mains Failure Alarm, Low Battery Alarm and Overload			
24	Auto restart	Yes			
25	Certification	BIS, ISO 9001-2015, ISO 14001-2015 for OEM			
		Proposed model of UPS should be ROHS, CE, OHSAS 18001 - 2007 certified			
		Relevant and valid certifications to be submitted			
26	Warranty	2 Years Onsite comprehensive warranty			
27	Delivery Period				

Vendor/Bidder

*A. Srinivasulu*  
 Registrar (Judicial)  
 I/c. Registrar (IT-cum-CPC)  
 High Court of AP, Amaravati

Registrar (Information Technology-cum  
 Central Project Coordinator)  
 High Court of Andhra Pradesh